

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.209/98

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New Delhi, this the 18th day of August, 2000

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

Shri Satya Pal Singh Saini, S/O Sh. Ram
Prashad Saini, R/O 131, Harkesh Nagar,
P.O.CRRI, New Delhi-20.

Presently at:-

H.No.337, Meetha Pur Extn., Par:II, New
Delhi - 44.

Working as T.G.T.Drawing, Govt. Ed.
Middle School, Nehru Nagar, New Delhi.

....Applicant

(By Advocate: None)

Versus

1. The Administrator, Govt. National Capital Territory of Delhi, Raj Niwas, Delhi.
2. Director of Education, Govt. of N.C.T. of Delhi, Old Secretariat, Delhi.

....Respondents

(By Advocate: Sh. Vijay Pandita)

O R D E R (Oral)

Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

The applicant has filed this application seeking a direction to the respondents to fix his pay correctly as T.G.T. Drawing Teacher since 24.9.81 and pay him the arrears and other consequential benefits with interest.

2. As none has appeared on behalf of the applicant even on the second call, we have heard Sh. Vijay Pandita, learned counsel for the respondents.

3. We find that the basic facts and issues in the present case are broadly similar to the issues raised in

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a case which we have disposed of today, namely, Alem Chand Sharma Vs. Govt. of N.C.T. of Delhi & Anr. (OA-208/98). It is noticed that this case has been filed by the same learned counsel for the applicant. It is also noticed that the applicant has also relied on the judgement of the Hon'ble Supreme Court in Ishwar Singh Khatri & Ors. Vs. Union of India & Anr. (MP-3407/89 in CA-1900/87) (Annexure-U).

4. For the reasons given in Alem Chand Sharma's case in OA-208/98, this application also succeeds and is accordingly allowed with the following directions:-

The respondents are directed to consider the applicant's claim for fixation of pay, seniority and other consequential benefits in accordance with the directions of the Hon'ble Supreme Court in Ishwar Singh Khatri's case (Supra) within two months from the date of receipt of a copy of this order with intimation to the applicant, if not already done so far. No order as to costs.

5. Let a copy of the order in OA-208/98 be placed in this case.

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(S.A.T.Rizvi)
Member (A)

Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)
Member (J)

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